Notifications of the Ministry or Finance (Department of Revenue)

SHRI R. VENKATARAMAN: Sir, I also bog to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, along with the Explanatory Memoranda on the Notifica-

J-1131

- (i) G.S.R. Nos. 669(E) to 671(E) dated the 29th November, 1980.
- (ii) GS.R. No. 1222, dated the 29th November, 1980.

[Placed in Library. See No. LT-1523/80 or (i) and (ii).]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):—
 - (i) G.S.R. No. 668(E), dated the 29th November, 1980, along with the Explantory Memorandum thereon.
 - (ii) G.S.R. No. 668(E), dated the 29th November, 1980, along with an Explanatory Note thereon.

[Placed in Library. See No. LT-1524/80 for (i) and (ii).]

Notification of the Ministry of Civil Supplies.

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJMOHAN MOHANTY): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Civil Supplies, Notification G.S.R. No. 635(E), dated the 5th November, 1980, publishing Corrigendum to Notification G.S.R. No. 487(E), dated the 16th August, 1979, [Placed in Library See No. LT-1510/80.]

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI TIRATH RAM AMLA (Jam-mu and Kashmir): Sir, on behalf of Shri Patitpaban Pradhan, I beg to lay on the Table a copy each (in English and Hindi) of the following statements of the Public Accounts Committee: —

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 106th Report (Sixth Lok Sabha) on Defence Services.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I of 120th Report (Sixth Lok Sabha) on New Lines and Line capacity works.

[Mr. Deputy Chairman in the Chair]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported delay and difficulty in establishing two fertilizer factories in Maharashtra and Gujarat due to the withdrawal of World Bank aid for the purpose, resulting in the scarcity of fertilizers

श्री नागेदवर प्रसाद शाही (उत्तर प्रदेश):
श्रीमन् महाराष्ट्र तथा गुजरात में दो उवँरक
कारखानों की स्थापना के लिए विश्व बैक की
सहायता के वापस ले लिये जाने के कारण
इन कारखानों की स्थापना में जिस विलम्व
तथा कठिनाई के फलस्वाप उवँरक की कमी
हो रही है, उस के समाचार की श्रोर मैं
पेट्रोलियम, रसायन और उवँरक मंत्री का ध्यान
दिलाना चाहता हूं।

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Sir, with the discovery of natural and associated gas off the West Coast of India, Government decided to set up four large sized gas based fertilizer plants— each with a capacity of 1350 tonnes per day of ammonia—two at Thai Vaishet in Maharashtra and two at Hazira in Gujarat.

- 2. The Thai Fertilizer complex is b«ng set up by Rashtriya Chemicals & Fertilizers Ltd., a public sector undertaking wholly owned by the Government of India. Government of India. Government approved on 28th May, 1979 the sett of this complex estimated cost of Rs. 511.34 an including foreign crores exchange component of Rs. 230 crores. To meet the bulk of the foreign ex change needs of the complex. Govern ment of India negotiated a loan with the World Bank. By the time the negotiations for the loan were finalis ed. Government had received the report of the Negotiating Committee recommending the selection of M|s. C. F. Braun as consultants for the am monia plant but had not taken a de cision in the matter. The World Bank was kept informed of the recom Committee. The mendation of the loan agreement between the Bank and the Government of India was signed on August 20, 1.079, under which the World Bank agreed to provide 1°an assistance upto \$ 250 million (Rs. 200 crores approximate ly). When the loan agreement was signed, the selection of the consultant for the ammonia plants had not been Therefore, the appointment finalised. of ammonia consultants his been made a condition precedent for the effec tiveness of this loan. The time limit within the loan should become effec tive has been extended from time to time by the World Bank and is now set at 31st December, 1980.
- 3. Before the appointment of con sultants for the ammonia plants at Thai Vaishet could be finalised, there was a change in the Gov-

ernment in January. 1980. The present Government decided to have a second look at the selection of the consultants and it took some time before Government could take a final decision. Government finally selected in September, 1980. Messrs. Hal-dor Topsoe of Denmark as the consultants for the ammonia plants at Thai Vaishet and Messrs. Pullman Kellogg as consultants for the Haziia Project. The factors which weighed with the Government were the experience of the party in building and operating plants in Indian conditions, provenness of technology in Indian conditions and the terms offered for transfer of technology.

- 4. The decision of the Government has been communicated to the World Bank. The World Bank has asked for information as to the basis for the selection of M/s. Haldor Topsoe as consultants for the ammonia plants at Thai Vaishet. This has been communicated to the Bank and the matter is under correspondence. Therefore, any question of de^r in establishing fertilizer plants due to withdrawal of World Bank aid for this purpose does not arise.
- 5. Meanwhile, RCF and Haldor Topsoe have finalised the draft agreement and submitted the same to Government for approval. RCF have also finalised an agreement with M/s. Snamprogetti for the urea plants and submitted it to Government for approval. These agreements are being processed for approval by Government.
- 6. The Hazira complex is being established by Krishak Bharti Cooperative Limited (KRIBHCO), a new cooperative society sponsored by the Indian Farmers Fertilizer Cooperative Ltd. (IFFCO). This project was approved by Government in December, 1979, at an estimated cost of Rs. 622,9 crores including a foreign exchange component of Rs. 221.8 crores. The World Bank, Japan and UK have shown interest in financing bulk of the foreign exchange requirements of this project and their app--

[Shri P. C. Sethi] raisal of the project is in progress. Since the loan is yet to be negotiated with the World Bank, the question of the project being delayed because of the withdrawal of the aid by the World Bank does not arise at all.

7. KRIBHCO is carrying out negotiations with Pullman Kellogg for finalising the contract. KRIBCHO has already finalised a contract with Snamprogetti for the urea plants and submitted the same to Government for approval.

8. According to the present indications, he Thai Vaishet project is expected to be completed by 1984 and the Hazira project by 1985

ओ नागेंडवर प्रपाद शाहो : श्रीमन मंत्री जी ने बडे चातुर्व के साथ सच्चाई को छिपाने का प्रयास किया है लेकिन सच्चाई इस तरीके से छिप नहीं सकती। 1978 में गवनंगेंट ने लोबल टैडमें इन्वाइट किये। इस मामले को इस परिषेक्ष्य में देखिए कि इस समय हमारे देश को फटिलाइजर इंपोर्ट करने पर करीब एक हजार करोड रुपया खर्च करना पड़ रहा है ग्रीर ग्राज जैसी फारेन एक्सचेंज की स्थिति है धीर जैसी ग्रपने विदेश व्यापार की स्थिति है कि हमारा इंपोर्ट एक्सपोर्ट से ज्यादा ही हो रहा है, उस परिनेक्ष्य में हमारे लिये आवश्यक था कि हम अपने यहां फार्टिलाइजर जितनी जरूती हो पैदा करें और उसका बाहर से इम्पोर्ट बंद करें। 1978 में ग्लोबल टेंडर्स इन्वाइट हुए ग्रीर उस में 6,7 पार्टीज ने टेंडर दिये, दुनिया भरकी। उन सब को ईक्जामिन करने के लिये गवर्नमेंट ने जितनी फाटिलाइजर पैक्टरीज देश में हैं इन्किलडिंग इफकों उन सब के एक्सपर्टस की एक कमेटी बनायी उस कमेटी ने सर्वसम्मति से ग्रान के नाम को रेकमेंड किया। उस के बाद वह मामला गवर्नमेंट के से क्रेटरीज की कमेटी के पास गया। उस कमेटी ने भी सर्वसम्मति से बान को रेकमेंड किया और जुन, 1979 में एग्रीमेंट साइन हो गया। सरकार ने स्वीकार कर

लिया उन दोनों कमेटीज की रिपोर्ट को ग्रौर उस में दो, तीन बीजें स्नास थीं। एक तो जो ट∍नाः।जी बान की थीउस में इनर्जी सेविंग का भी सवाल या। जो विजली की हालत देश में है, बिजली की कमी के कारण हमारी फटिलाइजर फ़ैक्टरियां याची कैपैसिटी पर भी नहीं चल पाती, उस हालत में इनजी सेविंग की टेक्नालाजी बहुत महत्वपूर्णथी। इसरी बात यह घी कि इसमें टाइम फैक्टर भी है। जो ऐग्रीमेंट हुझाथा उस के ध्रनसार थाल का प्रोजेक्ट 37 महीने में कंप्प्लीट हो जाना वा श्रीर हजीरा का 41 महीने में, पानी 1982-83 में दोनों प्रोजेक्ट उत्पादन गरु कर देतें धीर दोनों के उत्पादन गुरु कर देने से लगभग 5000 टन अमोनिया ग्रीर लगभग 10 हजार टन लगता। दोनों रोजाना उत्पादित होने के उत्पादन से करीब एक हजार करोड रुपये की फारन ऐक्सचेंज की बचत होती लेकिन सरकार ने किस उद्देश्य से किस इरावे से ऐग्रीमेंट को ब्रानर न करने का फैसला किया, शायद सेठी साहब इसको नहीं बताना चाहते हैं।

इसके साथ ही साथ एक और
गम्भीर सवाल हो गया है। इफको ने
ऐपीमेंट साइन कर दिया है। ऐपीमेंट साइन
करने के लिये उसके बीड का ऐसा रेज्जूल्यन
पास हो जाने के बाद ही ऐसा ऐपीमेंन्ट
साइन हुआ। गवनंमेंट आफ इंडिया ने
भी वर्ल्ड बैंक से ऐप्रीमेंन्ट साइन कर दिया
सव साइन हो जाने के बाद इफको कैसे
पीछे जाएगा। बोर्ड आफ डाइरेक्टसं
की किस आधार पर रह करेगा और गवनंमेंट जो ऐपीमेंट कर चुकी है उसको किस
आधार पर रह करेगी ?

श्रीमन् इसके एक कांप्लीकेशन भीर पैदा हुई है। सभीतक हिन्दुस्तान के बड़े प्रोजेक्टस को फाइनेंस करने में बर्ल्ड बैंक कामेजर हाथ रहाहै ऋीर बर्ल्ड बैंक के लोन में पिछडे हुए देशों में जिनको की वहां से ऋण मिलता है, हिन्दुस्तान का हिस्सा बढता आ रहा है। अब चाहे अमरीका की सहायता से हो, चाहे जैसे हो, भ्रब चीन भी उस लिस्ट में ग्रागया है। पहले चीन वर्ल्ड वैंक से लोन पाने के लिए इंटाइटल नहीं था। ग्रब चीन भी इंटाइटल हो गया है भ्रौर वह हिन्द्स्तान के मेजर शेयर को कम करना चाहता है वर्ल्ड बैंक के लोन में। वह हिन्दुस्तान के कंपिटिशन में ग्रागया है। दूसरी तरफ यह भी फैक्टर है कि वर्ल्ड बैंकें के फाइनेंसेज को कंट्रीव्यट करने में यु० एस० ए० का बड़ा हिस्सा रहता है भौर य० एस० ए० उसमें टालमटोल भी कर रहा है। यह प्रावलम बर्ल्ड बैंक के सामने है। तो ग्रापने वर्ल्डवैंक से ऐग्रीमेन्ट करने के बाद ग्रव क्यों पीछ हटाने का फैसला किया है ? बर्ल्ड बैंक कंसल्टेंट्स को इंडिकेट नहीं करता। बह कभी नहीं कहता कि फलां को कंसल्टेंट रखो श्रपने प्रोजेक्ट केलिए लेकिन वह उनको अप्रुव जरूर करता है मंत्री जी ने कहा है कि अभी यह फाइनल नहीं हुआ है। जो गुझे सूचना है उसके ब्रन्सार ब्रापने जब कंसल्टेंट को चेन्ज करने की सुचना वर्ल्ड बैंक को दी तो बर्ल्ड बैंक ने ग्रापसे कारण पूछा कि स्नापने क्यों कंसल्टेंट चेन्ज किया। वर्ल्ड बैंक ने उसके लिए 31 ग्रक्तुवर तक का समय दिया था श्रौर ग्राप से कहा कि ग्राप ऐक्सव्लेन कीजिए । श्रापने ग्रपना ऐक्सप्लेनेशन नहीं भेजा स्रौर दो महीने का समय स्रौर मांगा अगर आपने ईमानदारी के साध इस मरुले पर फैसला किया होता, कोई जैस्पृद्दन ग्राउंड होता कंसल्टेंट चेन्ज करने कातो स्नापको जवाब भेजने में क्यों देर होती ? आप टाइम क्यों मांगते ? श्राप जवाब नहीं भेज रहें हैं ग्रीर टाइम मांग रहे है तो यह इस बात का सब्त है कि **अगप दूसरे ब्रह्टीरियर रीजन्स से**

ऐसा कर रहे हैं और आपने कंसलटेंट चेन्ज किया है। श्रीमन्, यह खाद के कारखाने किस के बनने हैं जो कि रोजाना बरवाद हो रहे: है, जलाई जा रही हैं, वाम्बे हाई की गैस बरबाद हो रही है । जितनी जल्दी उसका उपयोग हो जाता उतना राष्ट्र के हित में और फायदे में होता। मगर ग्रापने केवल ग्रल्टीरियर रिजन से राष्ट्र के हित को ताक पर रखकर इस मामले में गोलमाल करने का फैसला किया। जैसा मैंने कहा कि सरकार का फैसला हो गया, एग्रीमेंट हो गया उसके बाद जव नई सरकार ग्राई तो उसने कैंबीनेट सब-कमेटी बना दी । इसको एक्जामिन करने के लिये कँवीनेट सब-कमेटी ने एक्स-पर्टस की राय नहीं ली ग्रौर सर्वसम्मत से भी फैसला नहीं किया। अब मेज्योरिटी ने यह फैसला किया कि एग्रीमेंट को रद्द किया जाए और नई कंसलटेंस अपाएंट की जाए ।

र्श्वा **उ**पस**भा**पक्षिः ग्रव श्राप सवाल पुछिए ।

र्श्वा सार्वेश्वर प्रसाद ज्ञाही: मैं सवाल ही पूछ रहा हूं मैं यह चाहता हं कि जिस कम्पनी को आपने सलेक्ट किया है वह इटेलियन-स्वीडिश कम्पनी है। इसमें इटलीभी है। वह इटली जहां से कि ग्रापने लखनऊ में लगाई गई स्कटर की मशीनरी इम्पोर्ट की, ग्रब जो बैठी हैचल नहीं रही है। इसको इस लाइट में देखें कि सरकारी पार्टी के एक बड़े जिम्मेदार संसद सदस्य ने क्या कहा है। उन्होंने यह कहा है कि ग्रभी कुछ महीने पहले धीरेन्द्र ब्रहमचारी जी यूरोप में जाकर विभिन्न कम्पनियों से यह बात कर रहे थे कि यदि वह चाहें कम्पनी चाहे तो भारत सरकार से उनके लिये कोला-बोरशंस ब्रार्डर ग्रीर परचेज ग्रार्डर दिलवा सकते हैं। इस संसद् सदस्य ने यह वात कही। मैं नाम नहीं लूंगा ।

urgent public importance

एक मानतीय सदस्य : क्यों।

श्री उपसमापितः क्योंकि विवाद खड़ा हो जाएगा इसमें ।

श्री नागेइवर प्रसाद शाही : माननीय कमलनाथ जी ने यह कहा है। तीन-चार मह ने पहले धीरेन्द्र ब्रहमचारी युरोपियन कंटरीज के दौरे पर गये थे। उन्होंने वहां लोग से, कम्पनी से यह कहा कि उनकी ग्रप्रोच प्राइम मिनिस्टर हाउस तक है। उसके बल पर उन्होंने वहां प्रभावित करने की कोशिश की कि वह गवर्नमेंट आफ इंडिया से सीदा तय करा सकते हैं। यह सरकारी पार्टी के जिम्मेदार सदस्य हैं जो कंसलटेंस चेंज हुई उस कांटेस्ट में ग्राप देखें । वह कम्पनी जो कि ऐसे बडे कारखानों को बनाने के लिये सबसे ग्रधिक सक्षम है ग्रीर योग्यता रखती है उसको चेंज करके ऐसी कम्पनी को दिया गया जिसके बारे में एक्सपर्ट स की अ।पिनियन है कि यह कम्पनी हलधर कम्पनी जिसके बड़े कारखाने थाल में ग्रौर हजिरा में हैं

श्री उपसमापित : यह थाल के लिए हैं हजिरा के लिये नहीं है।

श्री नागेश्वर प्रसाद शाही : ठीक है यह थाल के लिये है। मैं यह कहना चाहता हूं धीरेन्द्र ब्रहमचारी गये थे उन्होंने सौदा पटाया था।

श्री उपत्रभाषति : धीरेन्द्र ब्रहमचारी इसमें कहा संधागये।

श्री नत्नोश्वर प्रसाद शाही: यह मैं नहीं कह रहा हूं यह सरकरी पार्टी में एक जिम्मेदार संसद् सदस्य कह रहे हैं।

श्रो उपसभापति : सब कुछ कह चुके श्रव ग्रागेचलिये । श्री अरिबन्द गणेश कुलकर्णी (महाराष्ट्र): ग्राप बीच में क्यों ग्राते हैं? झगड़ा उनके बीच का है . . . (Interruptions)

श्री नागेश्वर प्रसाद शाही: जहां लूट का माल ग्राता है वहां झगड़ा होता ही है।

श्री उपसभाषित: श्री कुलकर्णी जी, भ्रापको टाइम मिलने वाला है, तब ग्राप बोल लीजिये।

SHRI ARVIND GANESH KULKARNI: He is casting aspersions, on wrong information. I am correcting him.

श्री उपसभापतिः वाद में करेक्ट हो जाएगा।

श्री नागेश्वर प्रसाद शाही: आप अन्दरूनी बात जानते होंगे, मैं नहीं जानता हूं। आप उनके नजदीक रहते हैं मैं उनके नजदीक नहीं रहता

श्री उपसभापति : ग्राण्प्रक्त ्छिय

श्री नागेइवर प्रसाद शाही : इन दोनों कारखानों की कंसलटेन्सी फीस लगभग 45-47 करोड रुपये है इसमें एक अच्छी रकम कमीशन में ग्रासकती है। इसलिए मैं माननीय मंत्री जी से यह जानना चाहता हं कि जिस नई कम्पनी को, जिसके पास इतना बड़ा कारखाना बनाने का टेक्नीकल नो हाऊ भी नहीं है, उसको ग्रापने किस ग्रल्टीरियर रीजन से यह कंट्रेक्ट दिया है ? मेरा दूसरा सवाल यह है कि क्या यह सही है कि ग्रव जो कारखाने 1982-83 में--एक कारखाना सन् 1982 में ग्रीर दूसरा कारखाना सन् 1983 में---श्राप बनाने जा रहे थे, उसमें लगभग तीन साल की देर हो जाएगी और तीन साल की देर होने से लगभग तीन हजार करोड़ का फारेन एक्सचेन्ज का नुक्सान होगा? एक चीज मैं और पूछना चाहता हं। क्या

यह बात भी सही है कि वर्ल्ड बैंक की जो पोजिशन है उसमें आपके यह चेन्ज करने से क्या यह असर नहीं होगा कि वर्ल्ड बैंक भी लोन को कैंसिल कर देगा, लोन देने में वर्ल्ड बैंक हिचकिचाएगा। मैं जानना चाहता हूं कि उसकी पूर्ति आप कहां से करेंगे, किस दूसरी एजेन्सी से करेंगे ?

श्री पी० सो० सठी: माननीय उप-समापति महोदय, माननीय सदस्य ने अपने वयान में बहुत सारे त्रश्न उठाये हैं और कुछ विलक्ल गलत जानकारी के आधार पर उठायें हैं। उसमें सबसे पहले निवेदन तो मैं यह करना चाहंगा कि यह बात सही है कि जहां तक रिसीट आपफ बिड्स का सवाल है, 31 अगस्त, 1978 को बिडस मांगे गये थे। लेकिन स्पैशियल कमेटी की रिकमेन्डेशन के पश्चात् उस समय के जो मिनिस्टर बाफ स्टेट थे मि० नरसिंह, उन्होंने 9 ज्लाई, 1979 को बानी तब तक यह मामला किसी हद तक तय नहीं हुआ था, यह रिमानं जिल्ला था कि ये चारों प्लान्ट्स एक ही कम्पनी को देना ठीक नहीं होगा

It would not be wise, he said, to put all the eggs in one basket. These are the remarks of the Minister of State of the previous Government. And, therefore, this matter remained pending. And it was only some time in August, 1979 that Mr, T. A. Pai took over charge...

SHRI LAL K. ADVANI (Gujarat): Sir, on a point of order. The hon. Minister has quoted a former Minister of State. It is an established convention in both the Houses that in case any quotation is cited, the document has to be laid on the Table. So I would urge that the file containing this specific remark that it would not be wise to place all the eggs in one basket, quoting Mr. Nar-singh. be laid on the TaWp nf tho

House. It is an established practice; there is no dispute aboute it. Either it should not have been quoted. But since it has been quoted, the Ale should be laid on the Table of the House so that the entire House may see what exactly is the content. He may be quoting entirely out of context. How are we to judge. ^T TT

SHRI P. C. SETHI; As far as these remarks of Mr. Narsingh are concerned, I have not quoted him exactly. I have only cited what is already known to practically all the Members of this House and also to the hon. Member, Mr. Advani, who was a senior member of the Cabinet. Therefore, I have passed on information which is already with him.

श्री लाल कृष्ण द्याष्ट्रवाणी : उपसभापति जी, मेरा आपसे निवेदन है कि मैंने जो प्वाइंट उठाया है उस पर ग्राप निर्णय कीजिये।

वी उपसमापति : बाप वया इस पर..

थी लोस गृथ्य ग्राडवागी : श्रापंका कहना है कि मुझे पहले से पता है मैं सरकार का सदस्य था। यह सवाल नहीं है।

श्री उपक्षभाषित : आपने को कहा है आप ने उसको अब्स्ट्रेंक्ट पढ़ा या आपने कोटेशन पड़ा, आपने क्या किया यह जानना चाहते हैं।

SHRI P. C. SETHI: I have nothing to read.

Hff f?*TT?

SHRI LAL K. ADVANI: He has quoted. "It would not be w se to put all the eggs in one basket." He has

[Shri Lai K. Advani]

यह भाव बताना नहीं है। उन्होंने कहा कि मैं कोट करता है ग्रब वह बदल गये कि मैंने कोट नहीं किया

SHRIP. C. SETHI: The papers which Ite' Mr. Narsingh quotation either or from anybody else. The hon. Member who r question has brought in the previous Government so many time that it was necessary for me to give detailed information and the correct information is that the previous Minister of State was of this view.

Therefore, I leave it to you to call for the file and to

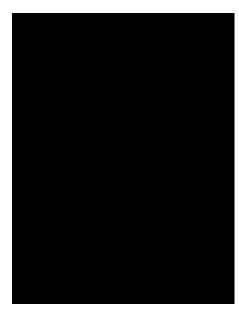
श्री रूपसभापति : जैसा मंत्री जी बता रहे हैं कि उन्होंने कोटेशन नहीं दिया है न उनके सामने कोई कोटेशन है

श्री लाएं कुटन झाडभाणी : ग्राप देख लीजिये कि कोटेशन है कि नहीं है और ग्रगर द्मापको लगे कि उन्होंने कोट किया है तो फिर हमारा, सदन का अधिकार है कि फाइल यहां रखवायें । भ्राप देख लीजिये

भी उपसभापति : यह बात ठीक है, कोटेशन है तो . . .

श्री हाल कुल्म श्राहवाणी: यह आप देख लीजिये । लेकिन पहले उन्होंने कहा कोटेशन, और वाद में बदल गये जब मैंने इसको प्वाइंट ग्राउट किया। इसलिये मंत्री जी को यह अधिकार नहीं दिया जा सकता है कि जब उन्होंने कोई बात कह दी. कोट कर ली और बाद में जब कोई सदन का सदस्य प्वाइंट बाउट करे तब वह कहीं कि कोट नहीं कर examine whether what he has said is a quotation or it is just an observation. If it is a quotation, then my

point is valid. If it is not, then it is naturally up to you. But you must call for the file.



SHRI P. C. SETHI; I would again assert that unless I read from any paper or from a file, it is not necessary. I have not quoted the Minister. I have only cited the example giving out the details or facts which are already known to everybody.

भी नागेश्वर प्रसाद शाही: श्राफ शार्डर। मली जी ने कहा कि ज्लाई में नरसिंह जी का झायेश है।...

की उपसमापति : वह तो ठीक है, तारीख देसकते हैं।

थी नागेइवर प्रसाद शाही : मंत्री जी यह भी बता दें कि क्या कैबिनेट का फैसला इस पर हुआ था या नहीं हुआ था। कैबिनेट का फैसला होने के बाद किसी स्टेट भिनि-स्टर को अपना नोट लिखने का अधिकार नहीं होता। तो कैविनेट का फैसला हुआ था या नहीं?

SHRI P. C. SETHI: I would like to enlighten the hon. Member that when Mr. Narsingh went into this

matter, the Cabinet had not taken a decision.

श्री नागेश्वर प्रसार शाही: श्रीमन्, मंत्री ने यह नहीं बताया कि कैंबिनेट का कोई फैसला हुआ थायानहीं?

श्री उपसभापति : उन्होंने कह दिया इस वात को।

SHRI P. C. SETHI:

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Therefore, as far as the delay in taking a decision regarding these two

its is concerned, it cannot be entirely in our account, i.e., the account of the new Government. As a matter of fact . .

श्री नागेश्वर असाद शाही: मैं जानना चाहता हूं कि कैविनेट ने कोई फैसला किया या नहीं किया और अगर किया तो तो कब किया ?

MR. DEPUTY 'CHAIRMAN: He has already said it. The Cabinet decided on that date.

श्री तागेश्वर पसाद झाही: उसके बाद कैंबिनेट का फैसला हुम्रा या नहीं हुम्रा ?

श्री उपसभापति : उसके बाद बतला इये कि कैविनेट का फैसला हुम्रा या नहीं हुम्रा ।

SHRI P. C. SETHI: I am relating all the facts if the hon. Member would listen to me. I would not like to try to hide anything from him. Therefore, Sir, as far as the question of delay is concerned, the entire quantum of delay which has occurred in this matter cannot be put to our account. What I would like to say is that as far as the previous Government is concerned, the Ministry did appoint two committees. One was the Negotiating Committee and which also formed an evaluation committee of their own officers. Then there was a

Committee of Secretaries. And both these Committees had recorameni the Braun which went to the Ministry during Chaudhury Charan Sin Prime-?

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RCF, their report was again submitter to the Committee of taries. After receiving this re

Secretaries Comb aid that I final approval of the draft which was discussed between the RCF and the Braun should be left to the new Government... And, therefore, from that point of view, no decision was taken up to that point of time, and the new Government was seized of the matter in January. 1980. Sir, I would only like to emphasise that...

SHRI NAGESHWAR PRASAD SHAHI: If no decision was taken by the Government, how the World Bank was informed that the Braun has been selected as the consultant?

MR. DEPUTY CHAIRMAN⁻; He is quoting the dates....

SHRI NAGESHWAR PRASAD SHAHI: I am putting the question that if the Government of India had not taken a decision, how the World Bank was informed.

SHRI P. C. SETHI: Sir, as far as the World Bank is concerned, as Government, at every stage, we were in constant communication with them, whether jt i_s the present Government or the previous Government. And, therefore, when the Secretaries C mittee recommended the Braun, the World Bank was informed. Not only that, Sir. Much before the Secretaries Committee approved the Braun, even when out of 12 or 13 parties, six parties were short listed by the Negotiating Committee, even that shortlisting of the six parties—these parties were included—was also informed to the World Bank. Therefore, the World

[Shri P. C. Sethi]

Bank was constantly kept informed about the verious stage, of development that took place. Therefore, Sir,

made this point clear. And I have also made it clear that as far as the Government \s concerned, there was no approval earlier then August, 1979. It was only approved later on when the new Ministry was formed under Chaudhury Charan Singhji. But even

r that, as I have said earlier, the matter went to the RCF again for negotiation. And when they submitted the report to the Committee, the Secretarics Secretaries Committee

did not take a final decision. They did not submit it to the then Government because they said that this matter should be left to the new Ministry and the new Government. And this is how inds, Sir.

SHRI NAGESHWAR PRASAD SHAHI: If what the Minister says js why has the World Bank enquired about the change of consultants?

SHRI P- C SETHI: I am coming to Government when the new Sir. when I was in charge of this came, rfolio somet February- March, it was thought wise that new hould be appointed that thi go into the matter. So, a new Committee of experts was appointed This new Committee went

into the whole matter, and the new Committee came • to a conclusion that it would be not desirable to take this risk that we should all the plants to one technology. , And, therefore, with a division of opinion, they opined and recommended that for one set of plants, Braun may selected, .int, a new technology dd be select- matter was I his Committee's . And by that time, the Committee was appointed. it is not again a fact to say that there was difference of opinion in the Cabinet Committee. The hon. Member i_s going by what has appered

in the press. And, therefore, I would only like to say, Sir, without saying anything a_s he has said about us, t he is going either by the press reports or he is carried away by the massive props, which is being carried out by the Braun because, Sir,

SHRI NAGESHWAR PRASAD SHAHI: Press reports.

SHRI P. C. SETHI: I am saving that either you are going by the press report or you are carried away by the massive propaganda of the Braun.

SHRI NAGESHWAR PRASAD SHAHI: Not t>.f the Braun.

MR. DEPUTY CHAIRMAN: Let him complete.

SHRI P. C. SETHI: Therefore, Sir, as far as this uncierstanding of the hon. Member -that the Cabinet Committee was divided on this issue is concerned, this is not a fact. The Cabinet Committee, including the Minister of Petroleum who have been referred to in the press report—SET of decision. the Cabinet Commit) two instead of one and, therefore to that there was a unanimous n.

i went further] the. question on merits. Sir, T feel that a on the basis of reports and recommendations of any inquiry c mission which are appointed by the stent, the Government has the her to accent or not t immendation.j of the inquiry Therefore, it not that the Government did not go into the matter thoroughly. We went into the matter very thoro-. A'o came to the conclusion that not only should we have two consultants, but we also came to the conclusion that we should not accept the Braun technology and we

accept the Haldor Topsoe and the Pullman Kellog technology. Nov far as the Haldor Topsoe and Pullman Kellog technology is concerned, I would like to draw the attention of the hon. Member to this fact that in the last two years in the world bids, which have been taken by the various companies, I think the Haldor Topsoe has gone into about 17 bids and they got •all these 17 projects in the various parts of the world and the Pullman Kellog got about 11 to 13, while the Braun got only one. Therefore, Sir, from this point of view it was not correct to say that the Haldor Topsoe and Pullman Kellog, which have been selected, have not done this technology, and he has unecessarily drawn the name of the Italian company. I would like to draw the attention of the hon. Member and clarify that the Haldor Topsoe are a Danish company and not an Italian company.

SHRI NAGESHWAR PRASAD SHAHI: With 50 per cent Italian shares.

SHRI P. C. SETHI: So what?

DR. BHAI MAHAVIR (Madhya Pradesh): It means that it is half-Italian.

SHRI P. C. SETHI: Why are you so allergic about it? (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra):

I thought than an Indian company never ceases to be an Indian company even if it had 20, 30 or 50 per cent British or American shares.

SHRI PP. C. SETHI: Therefore, it is wrong to say that we have selected some consultants which are not up to the mark.

Sir, I would not like to stop here but go a step further and say that as far as the Braun technology is concerned, it suffered from many defi-ciences. Firstly, the Braun technology has reached its plateau and there is no scope for any further technological development. There is no research

and development properly done as far as fertilisers are concerned. Not only that, now the company has been taken over by one of the oil companies and its basic interest lies in oil and no: fertilisers.

Sir, as far as Haldor Topsoe is concerned, they have got the catalyst technology an'they have got a very good research and development department and their research and development department is quite competent and they have obtained so many bids from the world market.

Sir, as fa_r as the question of Braun's low energy is concerned, this again suffered from a severe legal lacunae, because the Brauns were not prepared to take any responsibility with regard to the optimum use of this. They o said that if there is any deficiency in what they are claiming to be, then we will have to legally prove that this is because of their negligence. Therefore, to the extent, on that point, there were legal lacunae and their offer was not complete in the sense that it was not backed up by a proper guarantee. Apart from that, there was one basic difficulty in accepts of Braun and that was that i' were not pt technology if they were offered only

plant and. I https://docs.org/https://docs.org/https://docs.org/<a

Lastly Sir, Braun was not selected because it had no experience of putting up a plant in India. A_s far as the other parties are concerned, they had the experience of building up rjlnnts in India while Braun had none and, therefore, unless their techology is found suitable in the Indian conditions and unless they have got experience of putting up a plant in India, it was i considered that it would not be a worthwhile risk to take and from all

[Shri P. C. Sethi]

these considerations -it was decided- on merit not to have Braun and to have these two parties.

With regard to assumptions by the hon. Member when he says that they were selected On extraneous considera tions and that Mr. Brahmachai-i went to some other etc., was it er on his part to bring in the name of a person who is not present here to defend himself? I do not know oted the hon. Member of the other House which

"^nt Sir, the decision to pick up these two consultants was taken much earlier and before the so-called visit of Swamiji a? mentioned by him. Therefore, there is nothing to connect between these two. I would like to say that the whole decision has been taken in the national interest to see that we develop a proper technology, to see that proper transfer of technology take, place, and not only that, to see that any development in future in this technology, also comes to India. And apart from that, Sir, the FPDIL which is going to absorb this technology transfer, should be conversant with Haldor Topsoe, and they are prepared to do that; they are going to have this. And from all these considerations, this decision was taken.

We are sorry for delay that has taken place. But the entire delay connot be put to our account,. But a few months' delay has taken place.

Lastly, as far as energy is concerned, when O'-iginally Topsoe was taken into consideration by the committee, their 200 series development in tha ammonia processing plant was not taken into consideration; only 100 series was taken into consideration and, therefore, *now they* have come forward with the 200 series which they are going to give to us which is already there in some other parts of the world. We have come to the conclusion that even far a_s energy is concerned, they are fairly matching Braun, and if they are not more, they are practically not

less. Therefore, it is from this point of view that this decision was taken.

Even from the cost point of view, I would like to point out the bids of the various parties with regard to specific licence fees which, are:

flaldor Topsoe ... Rs. 10.51 crores

Pullman Kellogg ... Rs. 11.95 crores

C. F. Braun ... Rs. 12.53 crores

To ... Rs. 10.78 crores

Humphrey ... Rs. 14.03 crores

Glasgow

Even from this point of view, you would observe that Haldor Topsoe had been the lowest as far as licence fees are concerned. With regard to the entire cost of the project it would come in the neighbourhood of about Rs. 700 crores and odd, in which foreign exchange would also be required and certain items would be purchased from various parts of the world after inviting quotations. Therefore, Sir, to say thet crores of rupees have been swindled or there is some ulterior motive in selecting these parties, is absolutely wrong.

I would only like to inform the lion. Member that ever, before the selection a lot of propaganda, base work and canvassing has been done by Braun in this country. Even now, they are very active and busy and from press reports, we And the hand of Braun, the hidden hand of Braun. I would only request the Hon. Member. He is a very responsible person. He should .not be carried away by the Braun propaganda and he should not be under the impression that we have done it with any ulterior motives. I would not like to go to the extent of saying that he is doing it with any ulterior motive. It would not be desirable IT me to say. But I would only like to contradict that we have not done any such thing.

SHRI NAGESHWAR PRASAD SHAHI: What about the time factor? When will the projects be completed by the new consultants?

urgent public importance

MR. DEPUTY CHAIRMAN: He has mentioned this in the statement.

SHRI **NAGESHWAR PRASAD** SHAHI: He has not given.

MR. DEPUTY CHAIRMAN: This has been mentioned in the last p 1984-83.

NAGESHWAR SHRI **PRASAD** SHAHI: What about the World Bank?

SHRI P. C. SETHI: I have said it.

SHRI ARVIND GANESH KULKARNI: Sir, I am only motivated by the intention that the Thai Vaishet Project or the Hazira project, whatever it is, should go on stream as early as possible. Sir, apart from the various statements which, my colleague, Mr. Shahi, has made, and the statements made by the hon. Minister, I would only ask him some questions. Particularly, he has stated about proven technology, experience, transfer of technology and so on. Only on the basis of merits, I would like to draw his attention and 1 would like to seek some clarifications from him. Sir, I am really surprised at what Mr. Sethi has said, at the outset, about the observations of Mr. Narsingh, the ex-Minister of State. He has quoted him. But it is for you to decide about this, whether quoted or not.

The point is, in July, 1970, the observations of Mr. Narsingh were there. I would only ask Mr. Sethi, if it was in July, 1979, how did the World Bank agree on 28-6-79 to offer a loan of 250 million dollars to the Thai Vaishet Project. This is beyond my, imagination. Why should the World Bank be so hasty in offering a loan and the RCF was advised by the Government to go into it. My infor. mation goes, previous to this, after the various committees had gone into it, like the Loverai Kumar, Pothen committees and so on, the Government advised the RCF and the IIPCO to go into this agreement with Braun.

i If this is so, how Mr. Narsingh was justified in observing in the file that all eggs should not be put in one basket?

MR. DEPUTY CHAIRMAN: You miss the link. When Mr. Narsingh made a note, the Cabinet had not taken a decision. This was later on.

SHRI ARVIND GANESH KULKARNI: You have perhaps not followed me. (Interruptions) I would make myself more clear to you.

My question is, how did the Government advise, before July, 1979, RCF and FCO, to negotiate the loan 1 as well as the terms of agreement with Braun? As far-as my information goes, the World Bank had already agreed, on 28-6-79 to grant the loan. There should have been some application on which the World Bank would have given the reaction. Only in the air or on the All India Radio, whatever it is, World Bank cannot grant a loan. My question is, what

the discrepancy in these two____ terruptions)

SHRI KALP NATH RAI (Uttar Pradesh): Not C.F. Braun?

श्री ग्ररविद्धीगणेश शुक्षकर्णी : आप पूजा करके ठंडा २हिए ।

Sir, another aspect of this very question is that the »Minister says that as far as his knowledge goes, Braun technology is superior to Haldor Topsoe or Kellogg. (Interruptions)

श्री कल्पनाथ राय: ग्राप कैसे जानते हैं ?

SHRI ARVIND GANESH KULKARNI: I have visited Haldor Topsoe facilities in Denmark. I am ,iot disclosing anything of the Board meeting or whatever. Of course, I am duty bound not to disclose anything. I am not using a smgle information provided at the Board meeting. But, on my own, as a cooperator, I have visited Denmark. Particularly, *Dr.* Topsoe took me to his laboratory and

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[Shri Kulkarni] Arvind Ganesh the facnities, because the Maharash Cooperative Fertilizer Society, of which 1 was a Vice-Chairman, was negotiating with Dr. Topsoe for a Maharashtra on cooperative plant in basis. So, Sir, T know this facility. I know, Dr. Topsoe is an intellectual. But for Mr. Sethi's information—he knows very well, though he may say that he does not know, he is a very clever man, Sir, he is putting his ar guments very nicely, and I know that Dr. Topsoe as an intellectual might have earned many laurels in world for Ammonia Catalyst technology-for Mr. Sethi's information, I may, tell that Topsoe technology facility is limi ted to a selection item of producing the best catalys?, as iar as I know, hecause two years ago I visited nim. Sir, Dr. Topsoe has no facilities what soever for engineering. The problem in the selection of consultancy is a different problem. It is not a problem of engaging any Nobel laureate to give what you call it new invention; it is not that Since he has made a point of consultancy of proven merit, Sir, I want to know from 'him if it is a proven technology. As far as I know, Sir, the Braun technology was 7 per cent efficient .other than energy saving. Now, Mr. Sethi says some thing about second generation or 200 system or whatever it is. Even com pared with 200 system or whatever it is, the modification of ammonia pro duction systems offered by Braun are mostly suitable and are most attrac tive than what Mr. Sethi has e Now. I want to know weaknesses. specifically from Mr. Sethi, compared with C. F. Braun's original tender and the original lion given, how much saving is still possible. Sir, to my knowledge, crores of rupees would have been saved if C. F. Braun would have been seleci.

श्री कल्पनाथ राय: ग्रच्छा !

SHRI ARVIND GANESH KULKARNI: Why don't you sit silent, my dear friend? Why ao you unnecessary make a noise? Don't make a noise. This is a technical subject. It is not

political gimmicks what we are discussing here. What I want to know, Sir, is, whether taking this 200 system, the modification of ammonia production system, as offered by Braun, is suitable, more economical. I claim that it is giving 7 per cent more efficiency than... (Time boll *rings*)

Sir, I have to make three points I am only on one point. Then, Sir, the point is about the information given by the Minister. As far as I know, Montecatini., Italy, had ^{anso} quoted but they are not short-listed; and that is also a very famous technological firm in the world erecting fertilizers plant. They themselves have purchased a plant of 1700 tonnes from C. F. Braun. And when I had an occasion to know the discussion from another friend then Montecatini as to the reason for purchasing Braun Technology they said that this is a proven technology and once In a life-time any country should be pioud of this plant, so that this technology can be repeated, got multiplied, and so on. Now, Sir, the die is cast. I do not want to abuse. What is the use of

abusing? Already the die is 1 P.M. cast. The country has lost.

This of technology type should have been brought. Perhaps the Minister knows that the then Government had discussed this matter with the Planning and Engineer Division of the Fertiliser Corporation and Engineers (India) Ltd. when it was decided that foreign techno!-should be associated with these plants. Then he said that 17 bids were given for Haldor Topsoe. Those bids are only for catalysts. It is not for complete engineering project of the type envisaged by the Government of India. As far as my information goes, Dr. Haldor Topsoe has up to now completely built and erected a technical consultant only one as plant in Pakistan and nowhere else. I b got deep respect for him. I do not want at all to blame Dr. Topsoe. But this is my information. Toyo has built 34 plants and Kelloggs 7 plants. IFFCO 'ilaats at Kalol and K.andla are with

the Kelloggs. Phulpur is also wi.h Kelioggs. This Ts "30 per cent by Snamprogetti and 50 per cent by Topsoe. Out of that Snamprogetti is an engineering firm while Topsoe is a firmgiving chemical catalysts. I want to specifically know what economics are there even with this new system and whether Braun stands high above by gaining a 7 per cent efficiency in the operational costs of the plant.

Then, Sir, about the transfer of technology, the Braun has agreed to transfer technology if you give them four plants. In Europe, America and other developed countries, the shares are always transferred. Dr. Topsoe could not survive; so he sold shares to Snamprogetti. Similarly, Braun could not survive in the present world with the high level of technology; fKat is why the oil company was brought in because oil companies are now a days very ricTT and" they can undertake Research of sizable magnitude.

, I want "to make the last two points.

MR. DEPUTY CHAIRMAN: Only one point you have covered. This way, the whole time will be taken by you. It is lunch time; so please conclude.

SHRI ARVIND GANESH KULKARNI: Two officials of the World Bank...

MR. DEPUTY CHAIRMAN: On one point, you have taken ten minutes. It is a Calling Attention.

SHRI ARVIND GANESH KULKARNI: I am making my last point. For heaven's sake, allow me to make my last point.

MR. DEPUTY CHAIRMAN: He van saying that this was his first point and he was going to the second point. This cannot be allowed.

SHRI ARVIND GANESH KULKARNI: Mr. David Hopper of the World Bank has cast doubts and he has said that they cannot allow tivs. That is why i am doubtful that the Thai Vaiahet project will be delayed.

The hon. Minister says whether Mr. Hopper says or not, they can go without the World Bank loan. I agree with his statement because he is the ulti-But Mr. Young, who is Executive Director of the World Bank, has stated that Mr. Haldor Topsoe has no experience in this sort of things and, lastly, he says that in this case, apparently the decision was -so foul and irregular that the Bank which ordinarily might have closed its eyes to it could not close its eyes to this and that it is not only fishy but rotten. So I want to know from the Minister in the interest of Thai Vaishet that if the World Bank^ raises difficulties and doubts what will be the fate of Thai Vaishet and projects. Particularly now that he has stated very recently that there will be a naphtha-cracker or a gas-cracker plant in Ussar as well as in Gujarat. whether it is also a Tact fhat thereV gas will be profitably utilised.

SHRI P. C. SETHI: Sir, as far as the first ciuestion which the hon. Member has raised with regard to the World Bank is concerned, negotiations with the World Bank started somewhere in May, 1979 and therefore there is nothing wrong if the negotiations started much earlier. What he has said with regard to the Minister of State when he gave his opinion like that, is that it is somewhere in the negotiations with the World had started much earlier, and Bank consideration and approval of the Board of the World Bank was obtained in June, 1979. By June, 1979 the Government of India had not taken any decision with regard to selection of the consultants.

SHRI ARVIND GANESH KULKARNI: Approval was taken.

SHRI P. C. SETHI: It is approval on the basis that the World Bank was giving loan for the project of Thai Vaisbet and therefore this loan was negotiated, signed and approved by the World Bank Board of Directors in June. 1979 before the Government of India took any decision in this matter.

[Shri P. C. Sethi]

Then the signing of the loan agreement was also done on 20th August and till such time $\,$.

SHRI ARVIND GANESH KULKARNI: Until then why should not you give the order? Then what type of Minister was he?

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI ARVIND GANESH KUL KARNI: When the agreement was signed, in July Narsingh says aid sbo, a one basket. I asked you. You cannot give an opinion. Your ex-colleague or predc sor, what type of Minister was he?

MR. DEPUTY CHAIRMAN: You draw the conclusions.

SHRI P. C. SETHI: There is nothing wrong. I do not know how he is "on-fusing the World Bank and the honourable the previous Minister's remarks. As far as the World Bank is concerned, they have agreed to give a loan for the Thai project and not Cor all the four ammonia projects and therefore the World Bank's loan was signed in August, they started negotiations in May, 1979 but the matter had not been clinched or decided by the then Gqvernment by that time.

With regard to the question or en gineering, I would like to point out again that the hon. Member's information that Topsoe have not done so many plants is not correct. I would again like to say that in the field of ammonia consultancy, according to the information available, out of 19 am monia projects around the world.......

SHRI ARVIND GANESHI KUL-KARNI: It is a catalyst.

SHRI P.* C. SETHI: It is not only n satalyst. For ammonia projects, in Nie last two years Braun was invited only once, Kellogg eleven times and Topsoe sixteen times. Then the hon. Member mentioned about Montecatini going in

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for Braun technology. We have no information like that. On the contrary, we have information that the Ferrara plant—15,000 tonnes ammonia per day—of Montecatini was put up by Topsoe and Snamp, and, therefore, the hon. Member is perhaps not having correct information.

SHRI ARVIND GANESH KULKARNI; My information is correct. They had put one order with Braun for technology purposes.

SHRI P. C. SETHI: Are you denying all the information I am passing on to you?

SHRI ARVIND GANESH KUL-KARNI: Why should I?

SHRI P. C. SETHI: Then that is all right. Then why say that Topsoe tnd Snamp have not done it and a company like Montecatini which the hon. Member has quoted also has done' It?

With regard to the question of engineering, now, Sir, originally Tcpsoe had offered to go in with Chiyoda and another American company as far a£ engineering is concerned. Later on they changed over and they have now entered into a contract, as far as the engineering part of the project is concerned, with Snam. Snam have also done so many projects in India and their engineering technology is a proven technology. And, therefore, to say that there will be difficulty is not correct. On the contrary, because they are already runnirig urea plants there, the Government's consideration choosing this was that there will be a better co-ordination and better decision in the matter. Therefore, we fre quite sure that, though the Thai Vai-shet plant was unfortunately delayed to some extent on account of the nrevi-ous Government's delaying it and to some extent here on account of these various considerations due to which a decision had to be delayed, the project will come up. Sir, with regard to the economy, I have already taid and I would like to repeat it for the hon. Member's Information that, as iar as the gas economy is concerned, according to the negotiated contract now which RCF has negotiated with Topsoe

per tonne $_0$ f ammonia it will be 7.85 mm KCAL while in the case of Braua it comes to about 8.10mm KCAL. Therefore, after the 200 series, as far as the economy in terms of the sa of the gas is concerned, it is not only eqivalent but is also competitive, rather, to some extent, less. Therefore, from all points of view..

SHRI KR] CHANDRA PANT (Uttar Pradesh): Please give these s again.

SHRI P. C. SETHI: Sir, according to the negotiated contract with Top the total gas requirement per forme Oi is 7.85 mm KCAL and in the case of C.P. Braun it comes to 8.06 mm KCAL of the contract negotiated. Therefore, from all points of view, this is going to come up.

As far a_s the World Bank is concerned, we are still hopeful that the World Bank will not take a position where they will say that they will give the loan only if an American company is given the contract. That would be an unfortunate position not only for us but also for the World Bank even, if in the comity of nations, European and so many Asian countries, who are all partners in the Reserve Bank, the Asian countries are denied the 'right of selection of consultants based on their own opinion. Therefore, we are still hopeful that no such thing will be done. But, Sir, if at all a situation like that come up, we will stand on our own and carry on.

MR. DEPUTY CHAIRMAN: The Calling Attention will continue after lunch.

MESSAGE FROM THE LOK SABHA

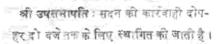
The Jute Companies (Nationalisation) Bill, 1980

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha,

signed by the Secretary of the Lok Sabha:

"In. accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Jute Companies (Nationalisation) Bill, 1980, as passed by Lok Sabha at its sitting held on the 3th December, 1980."

Sir, I lay the Bill on the Table.



The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock. Mr. Deputy Chairman in the Chair.

STATEMENT BY MINISTER

The successful completion of the demonstration Sponge Iron Plant Project at Kothadudem in Andra Pradesh

MR. DEPUTY CHAIRMAN: Hon. Minister. He will make a statement. Then we will take up the Calling Attention.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Mr. Deputy Chairman, Sir, with your permission I would like to make a statement.

I am very happy, Sir, to inform 1he House that the demonstration sponge iron plant which was being put up by the Government of India at Kothagu-dem in Andhra Pradesh with the assistance of UNDP/UNIDO has been com. pleted and the results achieved during the trial runs have been highly satisfactory. The capacity of the plant is